

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 103
IA No. 2934/ND/2021
IB-133/(ND)/2021

IN THE MATTER OF:

Indiabulls Housing Finance Ltd.
Vs.

....**Applicant**

Ambience Projects and Infrastructure Pvt. Ltd.

....**Respondent**

Order under Section 7 of IBC

Order delivered on 15.07.2021

Coram:

SHRI P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Mr.Krishnendu Datta, Sr. Adv.
. Ms. Anjali Anchayil, Adv.

Ms.Avni Sharma, Adv.

For the Respondent

: Mr.Rajshekhar Rao, Sr. Adv.,
Mr.Anush Raajan, Adv.,
Mr.Puneeth Ganapathy, Adv.,
Mr.Karthik Sundar, Adv.
Mr.Siddharth Raval, Adv.
Ms.Mansi Gupta,
Ms.Satabdi Dash, Adv

ORDER

IA No. 2934/ND/2021:

This is an application filed under Section 11 of NCLT Rules seeking rejection of petition under Section 7 of IBC filed by Financial Creditor along with accompanying affidavit. Heard the submissions made by the counsel and perused the contents of the application. As the counsel for the non-applicant is present at the time of hearing, the requirement of notice is dispensed with. Counsel for the non-applicant has prayed for grant of ten days time for filing reply. Time prayed for is granted and post this matter after three weeks.

Post this matter on **16.09.2021**.

Sd/-
K.K. VOHRA
MEMBER (T)

Sd/-
P.S.N. PRASAD
MEMBER (J)